

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1672 of 2001

New Delhi, this the 8<sup>th</sup> day of October, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL) 

Ved Pal  
S/o Late Shri Jhandu Singh  
R/o 469 Pockt-E Mayur Vihar,  
Phase-III,  
Delhi-110 091. ....Applicant

(By Advocate: Shri U. Srivastava)

Versus

Union of India through

1. The Secretary (P&T)  
Ministry of Communication,  
Sanchar Bhawan,  
New Delhi.
2. The Chief Post Master General,  
Department of Post, UP Circle,  
Lucknow. ....Respondents

O R D E R

By Hon'ble Mr.Kuldip Singh, Member(Judl)

The applicant has filed this OA whereby he impugns an order dated 19.9.94 vide which the request of the applicant for appointment on compassionate grounds had been rejected.

2. Facts, as alleged by the applicant are that the applicant's father, Late Shri Jhandu Singh, had expired while he was still working with respondent No.2 as Sorting Assistant. The father of the applicant had died on 26.3.90. Thereafter the applicant made an application for appointment on compassionate grounds but the same was rejected. The applicant filed an OA No.175/93 which was allowed and respondents were directed to re-consider the case of the applicant irrespective of





the terminal benefits granted to the deceased family. After the directions were given, the respondents-department again considered the case of the applicant vide impugned order dated 19.9.94 rejecting the case of the applicant.

3. Thereafter the applicant had filed the present OA on 9.7.2001 but has been sleeping over the matter from 9.9.94 till 9.7.2001 so on the face of it the case of the applicant appears to be highly belated and also barred under Section 21 of the Administrative Tribunal's Act, 1985.

4. Though the applicant has filed an application for condonation of delay but no ground has been given which may be said to be a satisfactory ground for condonation of the delay. Hence, I am of the considered view that the application is highly belated and is barred under Section 21 of the Administrative Tribunal's Act, 1985.

5. Besides that the father of the applicant had died somewhere in the Month of March 1990 and the purpose of grant of compassionate appointment is to assist the family to take out from immediate financial crisis and since in this case more than 11 years have passed by now and it can be safely presumed that the applicant's family must have managed their financial crisis and grant of compassionate appointment cannot be said to exist so long after the death of the bread earner. Hence the OA is dismissed in limine.



( KULDIP SINGH )  
MEMBER(JUDL)

Rakesh